

The learned counsel, Mr. Hemant Singh, appearing for the Appellant submitted that IA No.183 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.183 of 2018 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 06.06.2018.

List the matter on **02.07.2018**, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

ss/kt